

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No.HCM.II/184/2015/Estt/6036 The High Court of Meghalaya, in exercise of powers under Rule 7(C) (2) of the Rules of the High Court of Meghalaya, 2013, is pleased to transfer and post the following Judicial Officers under the Meghalaya Higher Judicial Service and Meghalaya Judicial Service, as under:-

Sl.No.	Name of Judicial Officer	Present Posting	Transferred and Posted as
1.	Smti Gasalynn Rani, Grade-I Judicial Officer	District & Sessions Judge, Ri-bhoi District, Nongpoh.	District & Sessions Judge, West Garo Hills District, Tura, and South West Garo Hills District, Ampati.
2.	Smti Cordilia Dkhar, Grade-I Judicial Officer	District & Sessions Judge, West Garo Hills District, Tura. & South West Garo Hills District, Ampati.	District & Sessions Judge, Ri- Bhoi District, Nongpoh.
3.	Smti Kerpa Meida L Nongbri, Grade-I Judicial Officer	Addl. District & Sessions – cum - Special Judge, POCSO Act, West Garo Hills, Tura	Director, Meghalaya State Judicial Academy, Shillong.
4.	Shri Daniel S. Marbaniang, Grade- II Judicial Officer	Chief Judicial Magistrate, East Khasi Hills District, Shillong.	Full Time Secretary, District Legal Services Authority, East Khasi Hills District, Shillong.
5.	Smti Angeline Matti Pariat, Grade-II Judicial Officer	Full Time Secretary, District Legal Services Authority, East Khasi Hills District, Shillong.	Chief Judicial Magistrate, East Khasi Hills District, Shillong

The aforementioned Judicial Officers are to handover / take charge by 15th October, 2019, except the Officer, Smti Kerpa Meida L.Nongbri, who shall join her new place of posting on 1st October, 2019.

By order,


REGISTRAR GENERAL

Copy for information to:-

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of his Lordship.
2. The P.S. to Hon'ble Mr. Justice H.S.Thangkhiew, High Court of Meghalaya, for kind information of his Lordship.
3. The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong with a request to issue related notifications effecting functioning of the respective court/Offices as per relevant Act, Rules and Regulations, etc.
4. Smti Gasalynn Rani MHJS, District & Sessions Judge, Ri-Bhoi District, Nongpoh, for information and necessary action.
5. Smti. Cordilia Dkhar, MHJS, District & Sessions Judge, West Garo Hills District, Tura & South West Garo Hills District, Ampati for information and necessary action.
6. Smti Kerpa Meida L.Nongbri, Additional District & Sessions Judge – cum -Special Judge, POCSO Act, West Garo Hills, Tura, for information and necessary action and to handover the cases pending in her Court to the Court of the District & Sessions Judge.
7. Shri Daniel S. Marbaniang, Chief Judicial Magistrate, East Khasi Hills District, Shillong for information and necessary action.
8. Smti Angeline Matti Pariat, Full Time Secretary, District Legal Services Authority, East Khasi Hills District, Shillong for information and necessary action.
9. The District & Sessions Judge, Shillong/ Jowai/Nongstoin/Williamnagar/Mawkyrwat for information.
10. The Director, Meghalaya State Judicial Academy, Shillong for information.
11. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for information.
12. The Accountant General (A&E), Shillong for information and necessary action.
13. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
14. The Treasury Officer, Shillong/Nongpoh/Tura/Ampati for information and necessary action.
- ✓ 15. The System Analyst, High Court of Meghalaya to upload the same in the official website of the High Court.
16. Office file.


REGISTRAR GENERAL

6036
27/9/19